

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

7. C.P.(CAA)/131/MB/2023

IN

C.A.(CAA)/68/MB/2023

CORAM: SHRI H. V. SUBBA RAO, MEMBER (J)
MS. MADHU SINHA, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **17.05.2023**

NAME OF THE PARTIES: Mahindra Susten Private Limited.

SECTION 230-232, 234 OF COMPANIES ACT, 2013

ORDER

Counsel for the Petitioner, Mr. Himanshu Vidhani is present through virtual hearing.

C.P. (CAA)/131/2023

Heard the counsel appearing for the Petitioner and the above Petition is admitted returnable date is fixed on **06.07.2023**.

The Petitioner shall publish the notice at least 10 days before the next date of hearing in two leading newspapers i.e. "Business Standard" in English language and "Navshakti" in Marathi language.

In the meanwhile, the ROC, RD and OL and other statutory bodies if any shall file their report, if not filed already, before the next date of hearing.

Sd/-
MADHU SINHA
Member (Technical)
--Rajeev--

Sd/-
H. V. SUBBA RAO
Member (Judicial)